WEEKLINE INVESTMENT AND TRADING COMPANY LIMITED

CIN: L74899DL1983PLC016657
Registered Office: 509, 5th Floor, Arunachal Building, Barakhamba Road, New Delhi - 110 001
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Phone No.: 011-6911 1180

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Weekline Investment and Trading Company Limited under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 2011.

1	Date	7th January, 2016
2	Name of the Target Company (TC)	Weekline Investment and Trading Company Limited
3	Details of the Offer pertaining to TC	The Offer is being made by the Acquirers along with PACs in terms of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations 2011 for the acquisition of 52,000 (Fifty Two Thousand) Equity Shares of ₹ 10 each, of the Target Company, representing 26% of the total Paid up Equity Share Capital of Target Company at a price of ₹ 12/- (Rupee Twelve Only) per fully paid up Equity share payable in cash.
4	Name(s) of the Acquirers and PACs	Acquirer 1: Mr. Anil Gupta; Acquirer 2: Mrs. Saroj Gupta; PAC-1: Mr. Rajeev Kumar Gupta; PAC-2: Mrs. Sarita Gupta
5	Name of the Manager(s) to the offer	SOBHAGYA CAPITAL OPTIONS LIMITED SEBI Regn No: MB/INM000008571 Contact Person: Mr. Abhishek Jain and Mr. Suraj Jha Email Id: delhi@sobhagyacap.com Address: B-206, Okhla Industrial Area, Phase-I, New Delhi - 110 020
6	Members of the Committee of Independent Directors	Mr. Arpit Gupta – Chairman of the Committee Mr. Kumar Mukund Sonu – Member
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any	IDC Members are Independent Directors on the Board of Target Company. They do not have any Equity Holding in the Target Company. None of them entered into any other contract or have other relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	The IDC members have not traded in the equity shares/ other securities of the Target Company.
9	IDC Member's relationship with the acquirers and/or PACs (Director, Equity shares owned, any other contract/relationship), if any	None of the IDC members are Director in company where Acquirers and/or PACs is acting as Director nor have any contract/relationship with Acquirers and/or with PACs in their personal capacities.
10	Trading in the Equity shares/other securities of the acquirer by IDC Members	NA
11	Recommendation on the Open offer, as to whether offer is fair and reasonable	IDC is of the opinion that the Offer is fair and reasonable.
12	Summary of reasons for recommendation	IDC has taken into consideration the following for making recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated April 21, 2015 in connection with the offer issued on behalf of the Acquirers along with PACs (b) The Detailed Public Statement ("DPS") which was published on April 28, 2015 (c) Corrigendum to DPS which was published on January 05, 2016 and (d) Letter of offer (LOO) dated January 04, 2016. Based on the review of PA, DPS, Corrigendum to DPS and LOO, the IDC is of the opinion that the Offer Price of ₹ 12 (Rupees Twelve Only) per Equity Shares offered by the Acquirers along with PACs (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the SEBI (SAST) Regulations and prima facie appears to be justified.
13	Details of Independent Advisors, if any	None
14	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations".

For **Weekline Investment and Trading Company Limited**
Sd/-
Arpit Gupta
Chairman -IDC

Place : New Delhi
Date : 07/01/2016